

Certain privileges enjoyed by the Army personnel under the Army Act/Rules have also been extended to them. These employees have been allowed certain facilities and benefits over and above those enjoyed by other comparable civil employees of the Central Government.

The legality of the application of certain provisions of the Army Act/Rules to these employees is the subject matter of Writ Petitions pending in the Supreme Court. The judgement of the Supreme Court is awaited.

(b) Since 1978, 397 such employees have been imprisoned. At present only 4 are in prison—two are serving sentences of two months each and one is serving a three months sentence.

(c) The punishments were awarded by the competent Disciplinary Authorities under valid legal provisions. If aggrieved, the individuals concerned may avail themselves of the redressal provisions under the Rules.

#### **Decline in Quota for Handloom Garments and fabrics for export.**

939. SHRI ASHFAQ HUSAIN: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that quota for handloom garments and fabrics for export has been reduced in comparison to previous years; and

(b) if so, the reasons for the decline in quota, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA) (a) No, Sir.

(b) Does not arise.

#### **Attempt to Hijack I. A. Plane from Madras to Hyderabad**

940. SHRI ANANTHARAMULU MALLU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government's attention has been drawn to the 'Hindustan Times' dated 25th January, 1983 according to which one young man made an abortive attempt to hijack an Indian Airlines plane from Madras to Hyderabad; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) Yes, Sir.

(b) On 24th January 1983, when flight IC—548 from Hyderabad to Madras via Tirupathy, landed at Madras at 1020 Hours, a passenger by the name of S. Raju remained in the aircraft after the other passengers had dis-embarked. He stated that he had a bomb in his hand and another in his registered baggage and in case he was not flown back to Hyderabad he would blow up the plane. He was ever powered and it was found that the alleged bomb in his hand was nothing but a leather belt wrapped in a handkerchief.

He was arrested and a case under section 3 of suppression of Unlawful Acts Against Safety of Civil Aviation Act 1982 and Criminal Law Amendment Act, Sec. 506 (2), 353, 448 and 393 of I.P.C. was registered at Meenambakkam Police Station.

The aircraft later left for Hyderabad on its scheduled flight after a delay of 55 minutes.

#### **Amount of E.E.C. Aid Availed by India**

941. SHRI LAKSHMAN MALLICK: Will the Minister of FINANCE be pleased to state:

(a) the amount of EEC aid availed of by India in the last two years;